

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING: BILASPUR**

**Original Application No.203/00187/2018**

**Bilaspur, this Friday, the 23<sup>rd</sup> day of February, 2018**

**HON'BLE MR.NAVIN TANDON, ADMINISTRATIVE MEMBER  
HON'BLE MR.RAMESH SINGH THAKUR, JUDICIAL MEMBER**

D.S. Rao, Son of Shri D. Atchanna  
aged about 42 years  
presently posted as Senior ALP CTCC/VKSP,  
Waltair Division East Coast Railway  
Vishakhapatnam Andhra Pradesh

**-Applicant**

**(By Advocate – Shri Abhyuday Singh proxy counsel  
for Shri Amrito Das)**

**V e r s u s**

1. South East Central Railways  
through its General Manager Headquarter  
Bilaspur Chhattisgarh 495004
  
2. Senior Divisional Personnel Officer,  
South Eastern Central Railways, Bilaspur, Chhattisgarh 495004
  
3. Chief Personnel Officer, South Eastern Central Railways,  
Bilaspur, Chhattisgarh 495004
  
4. Assistant Personnel Officer, South Eastern  
Central Railways, Bilaspur, Chhattisgarh 495004
  
5. Chief Operations Manager, Head Quarters Office,  
South Eastern Central Railways,  
Bilaspur, Chhattisgarh 495004

**- Respondents**

**(By Advocate –Shri Vivek Verma)**

**O R D E R (Oral)****By Navin Tandon, AM.-**

Learned counsel for the applicant submits that the applicant had submitted his representation dated 02.02.2015 (Annexure A-15) with the request for grant of arrears of pay proper fixation. The learned counsel for the applicant submits that this representation has been decided by the order dated 18.12.2017 (Annexure A-1), which he submits is a non-speaking order.

**2.** On perusal of Annexure A-1 clearly indicates that its a cryptic order and the reasons behind the decision has not been communicated therein.

**3.** Learned counsel for the applicant further submits that to save the further litigation time, the respondents may be directed to reconsider the representation dated 02.02.2015 (Annexure A-15) and pass a reasoned and speaking order in a time bound fashion.

**4.** Shri Vivek Verma, learned counsel appears for the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is disposed of.

**5.** In view of the above, we quash communication dated 18.12.2017 (Annexure A-1) and direct the competent authority

amongst the respondents to reconsider the applicant's representation dated 02.02.2015 (Annexure A-15) afresh and pass a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order.

**6.** With above directions, this Original Application is disposed of in limine.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
kc/-

**(Navin Tandon)**  
**Administrative Member**